

ITEM NO.19

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6213/2020

(Arising out of impugned final judgment and order dated 17-12-2019 in CRLA No. 1878/1991 passed by the High Court Of Judicature At Allahabad)

INDRA MANI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 2060/2021 - APPLICATION U/S 7-A [9(2) old] OF JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) ACT, 2015)

(IA No. 44259/2020 - EXEMPTION FROM FILING O.T.)

(IA No. 9647/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES) (IA No. 44265/2020 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

SLP(Cr1) No. 10513/2022 (II)

IA No. 124825/2022 - PERMISSION TO FILE LENGTHY LIST OF DATES)

SLP(Cr1) No. 569/2023 (II)

IA No. 205480/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 205477/2022 - EXEMPTION FROM FILING O.T.

IA No. 205478/2022 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 22-10-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Gaurav Bhatia, Sr. Adv.
Mr. Utkarsh Jaiswal, Adv.
Mr. Vikas Tiwari, Adv.
Mr. Himanshu Shekhar Tripathi, AOR

Mr. Gaurav Bhatia, Sr. Adv.
Mr. Utkarsh Jaiswal, Adv.
Mr. Vikas Tiwari, Adv.
Mr. Gaurav Srivastava, Adv.
Mr. Gaurav, AOR

For Respondent(s) Ms. Tulika Mukherjee, AOR
Mr. Beenu Sharma, Adv.

Mr. Venkat Narayan, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

**At the request of learned counsel for the respondent, re-list
the matter on 22.11.2024.**

**(JAYANT KUMAR ARORA)
ASST. REGISTRAR-CUM-PS**

**(RENU BALA GAMBHIR)
COURT MASTER**